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SECRETARIAT
OF
THE ODISHA LEGISLATIVE ASSEMBLY
NOTIFICATION

The 23rd September, 2014

No.8868/L.A.—The following Bill which has been introduced in the Odisha Legislative Assembly on the 23rd September, 2016 is herewith published under Rule 68 of the Rules of Procedure and Conduct of Business in the Odisha Legislative Assembly for general information.

THE ODISHA GRAMA PANCHAYATS (AMENDMENT) BILL, 2016

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BILL

FURTHER TO AMEND THE ODISHA GRAMA PANCHAYATS ACT, 1964.

BE it enacted by the Legislature of the State of Odisha of the Sixty-seventh Year of the republic of india as follows:—

Short title
and
commence-
ment.

1. (1) This Act may be called the Odisha Grama Panchayats (Amendment) Act, 2016.

(2) It shall be deemed to have come into force on the 12th august, 2016.

Amendment
of section
10.

2. In section 10 of the Odisha Grama Panchayats Act, 1964, in clause (a) of sub-section (6), for the words "after every two terms of general election", the words "at every general election" shall be substituted.

Odisha Act 1 of
1965.

Repeal and
Savings.

3. (1) The Odisha Grama Panchayats (Amendment) Ordinance, 2016 is hereby repealed.

Odisha
Ordinance 5 of
2016.

(2) Notwithstanding the repeal under sub-section (1), anything done or any action taken under the Ordinance so repealed shall be deemed to have been done or taken under this Act.

STATEMENT OF OBJECTS AND REASONS

The Odisha Grama Panchayats Act, 1964 (in short the OGP Act) was amended suitably during this year by the Legislature of the State of Odisha through Odisha Act 6 of 2016, keeping in view of the reorganization of the Grama Panchayats in the State, by increasing the offices of the Sarpanches and Ward Members of such Grama Panchayats which in effect the reservation for such offices.

The reservation of SCs and STs are brought down from two terms of General Elections to every General Election in case of Ward Members of the Grama Panchayats; as the two terms of General Election concept brought some administrative difficulties.

The provisions for reservation of offices of the Sarpanch in different Grama Panchayats is however not suitably taken care of through the said amendments and as such the concept of rotation after every two terms of General Election remained as such in the respective provisions.

Since Odisha Legislative Assembly was not in session and it was felt necessary and considered expedient to bring the policy of rotation for reservation of the office of the Sarpanch similar to that of the rotation for reservation in case of Words, by suitably amending Clause (a) of sub-section (6) of section 10 of the OGP Act, the Governor of Odisha in exercise all the powers conferred by Clause (i) of Article, 213 of the Constitution has promulgated the Ordinance to bring into effect the above amendment and the same has been published as Odisha Ordinance No. 5 of 2016 in the Extraordinary issue of the Odisha Gazette bearing No.1433 dated the 12th August, 2016. Now it is proposed to enact a law which will replace the Ordinance.

The Bill seeks to achieve the above objectives.

ARUN KUMAR SAHOO
Member-in-Charge

A.K. SARANGI
Secretary
Odisha Legislative Assembly

